

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16533/2024
[Arising out of impugned final judgment and order dated 03-07-2024
in CRMM No. 49124/2021 passed by the High Court of Punjab & Haryana
at Chandigarh]

SAMEED AHMAD

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

IA No. 266118/2024 - EXEMPTION FROM FILING O.T.

Date : 01-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Mehmood Pracha, Adv.
Mr. R. H. A. Sikander, AOR
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Kshitij Singh, Adv.
Ms. Nuzhat Naseem, Adv.
Mr. Sikander Raza, Adv.

For Respondent(s) :

Mr. Deepak Thukral, A.A.G.
Mr. Akshay Amritanshu, AOR
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Mr. Nikhil Goyal, Adv.

Mr. Vikramjit Banerjee, A.S.G.(Not Present)
Mr. Mukesh Kumar Maroria, AOR
Mr. Shubhendu Anand, Adv.
Mr. Albhay Dhamija, Adv.
Ms. Priyanka Terdal, Adv.
Mr. Padmesh Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The counter affidavit has been filed by the respondent(s) is handed over in the court today to the learned counsel appearing for the petitioner. The same may be filed in the Registry and soft copy of the same be uploaded.

Learned counsel for the petitioner may file rejoinder affidavit to the same within two weeks.

Learned counsel appearing for respondent no. 5-Central Bureau of Investigation (CBI) prays for and is granted a week's time to file counter affidavit.

List the matter after two weeks.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR